

**THE INCOME TAX APPELLATE TRIBUNAL
"SMC" BENCH, MUMBAI**

BEFORE SHRI SAKTIJIT DEY (JUDICIAL MEMBER)

I.T.A. No.4911/Mum/2019
(Assessment year : 2015-16)

Jaysinh Ambaprasad Dave 4 th Floor, Tower-6, Vashi Railway Station Complex, Navi Mumbai PAN : ABQPD9839F	vs	Income-tax Officer-27(1)(5), Mumbai
(APPELLANT)		(RESPONDENT)

Appellant by	None
Respondent by	Smt. SmitaVerma (DR)

Date of hearing	02 -02-2021
Date of Pronouncement	02/02/2021

ORDER

Per Saktijit Dey, JM

This is an appeal by the assessee against the order dated 20-05-2019 of learned Commissioner of Income Tax (Appeals)-25, Mumbai for the assessment year 2015-16.

2. The assessee has filed letter dated 28-01-2021 stating that he has filed declaration under the Direct Tax Vivad se Vishwas Act, 2020 for settling the dispute arising in the appeal. He has further stated that after payment of the required tax, the designated authority has accepted the declaration and has

issued Form No.5, a copy of which is also attached to the letter. Therefore, the assessee has requested for withdrawal of the appeal. The learned Departmental Representative has no objection to the assessee's request.

3. In view of the facts discussed above, I permit the assessee to withdraw the present appeal. Accordingly, appeal is dismissed as withdrawn.

4. In the result, appeal is dismissed.

Order pronounced in the Open Court on this 02 /02/2021.

Sd/-

	(SAKTIJIT DEY)
	JUDICIAL MEMBER

Mumbai, Dated :02/ 02/2021.

Pavanan, Sr.P.S (on contract)

Copy of the order forwarded to :

1. The Appellant.
2. The Responent.
3. The CIT(A)
4. 4. The CIT
5. D.R., ITAT, Mumbai.
6. Guard File.

//True Copy//

By order

I.T.A.T., Mumbai.